

With a view to enable the sub-ordinate Courts to dispose off prioritized Civil / Criminal matters, which are pending for 5 years or more, in partial modification of the categories classified for listing of cases for Final Hearing to be heard by **Division Bench** vide order dated 26.03.2015, Category No. 9 of Main Head "**Civil**", "**Criminal**", "**Writ-Civil**" and "**Writ-Criminal**", Category No. 8 of Main Head "**Writ Appeal**" is proposed to be sub-categorized as under :-

- Category No. 8/9 "**INTERLOCUTORY ORDERS / HELD UP CASES**"

Sub-Category :-

- RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR MORE THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF.
- RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR LESS THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF.
- OTHERS.

This order shall come into force with immediate effect.

Sd/-

(MANOHAR MAMTANI)  
PRINCIPAL REGISTRAR (JUDICIAL)

07.08.2015

Sd/-

HON'BLE THE CHIEF JUSTICE

With a view to enable the sub-ordinate Courts to dispose off prioritized Civil / Criminal matters, which are pending for 5 years or more, in partial modification of the categories classified for listing of cases for Final Hearing to be heard by **Single Bench** vide order dated 26.03.2015, Category No. 8 of Main Head "**Civil**", "**Criminal**", "**Writ-Civil**" and "**Writ-Criminal**" is proposed to be sub-categorized as under :-

- Category No. 8 "**INTERLOCUTORY ORDERS / HELD UP CASES**"

Sub-Category :-

- i. RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR MORE THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF.
- ii. RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR LESS THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF.
- iii. OTHERS.

This order shall come into force with immediate effect.

Sd/-  
(MANOHAR MAMTANI)  
PRINCIPAL REGISTRAR (JUDICIAL)  
07.08.2015

Sd/-  
HON'BLE THE CHIEF JUSTICE